

SHRI OSCAR FERNANDES (Odi-pi): Already a judicial enquiry has been instituted by the State Government as far as Nagercoil incident is concerned but this judicial enquiry pertains to a particular incidents. There the confusion continues and the harassment continues. So, the matter can be taken up in this House.

श्री राजेश कुमार सिंह (फिरोजाबाद): मैं एक नई बात कहने जा रहा हूँ असम के सम्बन्ध में। गवर्नर ने अपनी रिपोर्ट भेज दी है। यह निश्चित हो गया है कि वहां सदन का विघटन होने जा रहा है। मेरा अनुरोध है कि राज्यपाल ने जो रिपोर्ट भेजी है उस रिपोर्ट को विघटन की उद्घोषणा होने के पूर्व सदन के समक्ष रखा जाए और उस पर विचार हो।

श्री रामवतार शास्त्री (पटना) : मैं कब से खड़ा हो रहा हूँ।

अध्यक्ष महोदय : मैं बारी बारी ही तो बुलाऊंगा। इस तरह से आपकी सेहत और खराब हो जाएगी।

श्री रामवतार शास्त्री : आप रिसपांसिबल हैं इसके लिए।

अध्यक्ष महोदय : मैं सौ से बात करता हूँ मेरी तो होती नहीं है, आपकी हो जाती है।

श्री रामवतार शास्त्री : असम में वैधानिक संकट पैदा हो गया है। ऐसी स्थिति में गवर्नर का यह फ़र्ज था कि वहां जो लैफ्ट एण्ड डैमोक्रेटिक फोसिस हैं और उनके मोर्चे के जो 66 आदमी हैं, उनको मौका देते। यह बात नहीं की गई। यह अवैधानिक काम किया गया है।

12.26 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORTS OF PRAGA TOOLS LTD., SECUNDERABAD FOR 1980-81 GARDEN REACH SHIP BUILDERS AND ENGINEERS LTD., CALCUTTA FOR 1980-81, DETAILED DEMANDS FOR GRANTS, 1982-83 FOR MINISTRY OF DEFENCE AND DEFENCE SERVICES ESTIMATES FOR 1982-83

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): On behalf of Shri R. Venkataraman, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Statement regarding Review by the Government on the working of the Praga Tool Limited, Secunderabad, for the year 1980-81.

(ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3666/82].

(b) (i) Statement regarding Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1980-81.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3667/82].

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of

Defence for 1982-83. [Placed in Library. See No. LT-3668/82].

(3) A copy of the Defence Services Estimates, 1982-83 (Hindi and English versions). [Placed in Library. See No. LT-3669/82].

NOTIFICATION RE. CENTRAL MARKET LOANS & UNDER CUSTOMS' ACT, 1982, AND CENTRAL EXCISE RULES, 1944 ing certain articles from Excise Duty.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:—

(1) A copy of the Notification No. F. 4(5)-W&M/81 (Hindi and English versions) dated the 15th March, 1982 regarding Central Market Loans. [Placed in Library. See No. LT-3670/82].

(2) A copy of Notification No. G.S.R. 251(E) (Hindi and English versions) published in Gazette of India dated the 15th March, 1982, together with an explanatory note indicating the alloy steel items exempting from the auxiliary duty of customs, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-3671/82].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 273 published in Gazette of India, dated the 13th March, 1982 together with an explanatory memorandum regarding exempt from the auxiliary duty leviable on zinc ingots if such zinc ingots are used in the manufacture of zinc dusts and the zinc dusts so manufactured are used in the manufacture of zinc unwrought.

(ii) G. S. R. 274 published in Gazette of India, dated the 13th March, 1982, together with an explanatory memorandum regarding complete exemption from payment of Central Excise Duty on air-conditioners, refrigerators and water coolers required by the foreign privileged organisation for its personal use, subject to the conditions specified thereon.

[Placed in Library. See No. LT-3672/82].

Annual Reports of Central Silk Board, Bombay and Textile Committee, Bombay for 1980-81

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bombay, for the year 1980-81, under section 12-A of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-3673/82].

(2) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1980-81 along with the Audited Accounts, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-3674/82].